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**MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 17/AM16
SCHEDULED TO BE HELD ON 24.09.2015
HELD ON 01.10.2015
UNDER CHAIRMANSHIP OF
SHRI AKASH TANEJA, JOINT DGFT**

Meeting No. 17/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 24.09.2015, was held on 01.10.2015 under the Chairmanship of Shri Akash Taneja, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Shanna, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-139	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of Representation of firm to them. As decided by the committee in its earlier meeting, a copy of Representation was again forwarded to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Case No. A-140	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: D/L dated 31.08.2015 was issued by D/o C&PC to firm, but the requisite information is still awaited. The Committee decided to issue **last & final** reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-141	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00421/AM14/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310761253 dated 10.12.2013	RLA F. No. 03/94/040/00730/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dated 10.12.2013

Decision: D/L dated 31.08.2015 was issued by D/o C&PC to firm, but the requisite information is still awaited. The Committee decided to issue **last and final** reminder to firm giving 15 days time for submission of information.

The case is deferred.

SEIKHOMANG KIPGEN
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Case No. A-142	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: D/L dated 31.08.2015 was issued by D/o C&PC to firm. The Committee decided to issue **last and final** reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-143	INDIA GLYCOLS LTD.	HQ F. No. 01/83/050/01246/AM08/DES-VII	Status: Approved
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0510209638 dated 27.09.2007	RLA F. No. 05/24/040/00420/AM08	

Request: Amendment in the description of Export against Advance Authorization No. 0510209638 dated 27.09.2007 for redemption of their Advance Authorization No. 0510270903 dated 19.08.2010 issued on repeat basis under Para 4.7.1 of HBP Vol. I.

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/89/2007-PC-11 dated 09.09.2015, the Committee **approved** changes in the export product from "polyethylene glycol 1500 (Polymeg-1500) Waxy solid/flakes" to "polyethylene glycol 1500 (Polymeg-1500)"

Case No. A-144	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments **within 15** days.

The case is deferred.

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Case No. A-145	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

Case No. A-146	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

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Case No. A-147	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00465/AM12/DES-VII	Status:
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310685682 dated 12.03.2012	RLA F. No. 03/95/040/00968/AM12	Approved

Request: Inclusion of Import Item No. 9 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310685682 dated 12.02.2012

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2006-PC,II dated 30.09.2015, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vinyl Acetate & 2 Ethyl Hexyl Acrylate Copolymer Emulsion Solid Content 58% +/- 1% (Modified)	1 kg	1. Vinyl Acetate Monomer	0.4846 kg
		2. 2 Ethyl Hexyl Acrylate	0.0497 kg
		3. Hydroxy Ethyl Cellulose	0.0067 kg
		4. Acrylamide	0.0028 kg
		5. Surfactants	0.0213 kg
		6. Normal Butanol	0.0070 kg
		7. Maleic Anhydride	0.0045 kg
		8. Foamaster – S	0.0006 kg
		9. High Density Polyethylene (Blow Moulding Grade)	As per Packing Policy
RLA may take consequential action as per Policy / Procedures.			

Case No. A-148	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/84/050/00266/AM12/DES-VII	Status:
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 1110026061 dated 02.11.2011	RLA F. No. 11/24/040/00041/AM12	Deferred

Request: Amendment in the description of Export Product against Advance Authorization No. 1110026061 dated 02.11.2011

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

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Case No. A-149	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of reply of firm to them. In view of above, the Committee decided to again forward a copy of reply to D/o C&PC with a request to provide their comments within 15 days.

The case is deferred.

Case No. A-150	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of reply of firm to them. In view of above, the Committee decided to again forward a copy of reply to D/o C&PC with a request to provide their comments within 15 days.

The case is deferred.

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Case No. A-151	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Deferred
NC No.: 17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of reply of firm to them. In view of above, the Committee decided to again forward a copy of reply to D/o C&PC with a request to provide their comments within 15 days.

The case is deferred.

Case No. A-152	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Deferred
NC No.: 17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of reply of firm to them. In view of above, the Committee decided to again forward a copy of reply to D/o C&PC with a request to provide their comments within 15 days.

The case is deferred.

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Case No. A-153	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00132/AM14/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 3010094325 dated 03.06.2013	RLA F. No. 30/24/040/00009/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094325 dated 03.06.2013

Decision: A D/L No. 12(7)/11-TSW dated 20.01.2015 was issued by DIPP to firm. This was followed by reminder from DGFT on 17.06.2015 and 10.09.2015 giving 15 days time for submission of information. Reply awaited from the firm. It was decided by the Committee to issue **last and final** reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-154	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310737623 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

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Case No. A-155	DODIA ESTABLISHMENT	HQ F. No. 01/87/162/00043/AM16/DES-VII	Status: Approved
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310725690 dated 26.09.2013	RLA F. No. 03/84/040/00248/AM13	

Request: Issuance of a clarification to RLA, Mumbai in respect of Advance Authorization No. 0310725690 dated 26.09.2013 issued as per SION B-25

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2006-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of LDPE/ LLDPE namely Plastic Closure Net content: (i) LDPE Powder/Granules: 97,142.857 kg (ii) HDPE Powder/ Granules (Indegenious) 45781.139 kg CRCA Sheets (0.30 MM Thickness) (Indegenious): 2783.43 kg	1 kg	LDPE Powder/ Granules	1.05 per kg content in the export product
RLA may take consequential action as per Policy / Procedures.			

Case No. A-156	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0810134812 dated 16.03.2015	RLA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

SEIKHOMANG KIPGEN
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Case No. A-157	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00346/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0810133802 dated 13.11.2014	RLA F. No. 08/24/040/00303/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

Case No. A-158	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/050/00180/AM10/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0510248117 dated 24.08.2009	RLA F. No. 05/24/040/00273/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510248117 dated 24.08.2009

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 21.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

Case No. A-159	Gajraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00313/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0210204986 dated 16.09.2014	RLA F. No. 02/24/040/00086/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204986 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

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Case No. A-160	Gajraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00312/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0210204985 dated 16.09.2014	RLA F. No. 02/24/040/00070/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

Case No. A-161	Manjushree Technopack Ltd., Bangalore	HQ F. No. 01/87/050/00020/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0710103920 dt. 05.05.2014	RLA F. No. 07/24/040/00415/AM14	

Request: fixation of adhoc norms in respect of Advance Authorization No. 0710103920 dt. 05.05.2014

Decision: A D/L No. 46011/220/2005-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-162	M/s Gujarat Raffia Industries Ltd., Ahmedabad	HQ F. No. 01/87/050/00489/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0810134417 dated 29.01.2015	RLA F. No. 08/24/040/00385/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

The case is deferred.

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Case No. A-163	M/s Rajiv Plastic Industries, Mumbai	HQ F. No. 01/87/050/00436/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310791618 dated 02.12.2014	RLA F. No. 03/95/040/00689/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for expeditious action.

The case is deferred.

Case No. A-164	M/s Rajiv Plastic Industries, Mumbai	HQ F. No. 01/87/050/00201/AM15/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015	Adv. Lic. No. 0310786228 dated 01.07.2014	RLA F. No. 03/95/040/00280/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for expeditious action.

The case is deferred.

Case No. A-165	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00051/AM16/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015		RLA F. No. 08/24/040/00200/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for expeditious action.

The case is deferred.

SEIKHOMANG KIPGEN
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Case No. A-166	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00052/AM16/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015		RLA F. No. 08/24/040/00243/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for expeditious action.

The case is deferred.

Case No. A-167	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00053/AM16/DES-VII	Status: Deferred
NC No.:17/AM16 Dated: 01.10.2015		RLA F. No. 08/24/040/00044/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for expeditious action.

The case is deferred.

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ONLINE CASES

1	Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

2	Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

3	Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

4	Case No.:54/7/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	
	Decision: D/L dated 31.08.2015 issued by D/o C&PC to firm. The requisite information is still awaited. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.			

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Case No.:55/7/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
5 HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic. No/Date:0310772114 27.02.2014	
Decision: D/L dated 31.08.2015 issued by D/o C&PC to firm. The requisite information is still awaited. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.			

Case No.:21/7/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
6 HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	
Decision: D/L dated 31.08.2015 issued by D/o C&PC to firm. The requisite information is still awaited. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.			

Case No.:22/7/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
7 HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	
Decision: D/L dated 31.08.2015 issued by D/o C&PC to firm. The requisite information is still awaited. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.			

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Case No.:18/2/87-ALC1/2014

Party Name: VINYL
TUBES PVT.LTD.,Meet No/Date:17/87-ALC1/2015
01.10.2015Status:
Approved

HQ File :01/87/050/00550/AM14/

RLA File
:05/24/040/00470/AM14/Lic.No/Date:0510382328
20.03.2014

Decision : As per the written comments furnished by the D/o C&PC vide their OM No. 46011/37/2014-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PRO WELL PIPE	1 kg	1. PVC Resin	1.040 kg
		2. Master Batch of PVC Stabilizer	0.02184 kg
		3. Master Batch of Lubricant	0.00397 kg
		4. Master Batch of Flow Promoter	0.01985 kg
		5. Master Batch of Impact Modifier	0.0397 kg
		6. Filler (Calcium Carbonate)	0.00397 kg
		7. Titanium Dioxide	0.01985 kg
		8. Colouring Pigment	0.00001368 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:9/7/87-ALC1/2014

Party Name:SHAKTI PLAS
INDUSTRYMeet No/Date:17/87-
ALC1/2015
01.10.2015Status:
Deferred

HQ File :01/87/050/00028/AM15/

RLA File :05/24/040/00492/AM14/

Lic.No/Date:0510382815
26.03.2014

Decision: In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Udyog Bhawan, N. / Delhi-11

Case No.:42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Approved
HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/34/2015-TSW dated 28.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaim Rubber Butyl	12,000 kg	Butyl used rubber tubes cut in two pieces	12,000 kg
RLA may take consequential action as per Policy / Procedures.			

The above recommendations are subject to NOC from Ministry of Environment & Forests (MOEF).

Case No.:1/14/87-ALC1/2014	Party Name:HINDAL POLY FILMS LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	

Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:5/3/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00495/AM15/	RLA File :02/24/040/00013/AM15/	Lic.No/Date:0210203243 16.05.2014	

Decision: D/L No. 46011/71/2005-PC,11 dated 09.09.2015 was issued by D/o C&PC to firm. The requisite information is still awaited. It was decided by the Committee to issue **last and final** reminder to firm giving 15 days time for submission of information.

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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
13 HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

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Case No.:6/16/87-ALC1/2015	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Approved								
HQ File :01/87/050/00129/AM16/	RLA File :05/23/040/00063/AM15/	Lic.No/Date:0510387260 23.05.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/90/2013-PC.11 dated 30.09.2015, the Committee approved following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th></tr><tr><td>HDPE Pipe</td><td>1 kg</td></tr></table>		EXPORT ITEM	QTY	HDPE Pipe	1 kg	<table><tr><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>HDPE Resin</td><td>1.045 kg</td></tr></table>		IMPORT ITEM	QTY	HDPE Resin	1.045 kg
EXPORT ITEM	QTY										
HDPE Pipe	1 kg										
IMPORT ITEM	QTY										
HDPE Resin	1.045 kg										
RLA may take consequential action as per Policy / Procedures.											

Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
15 HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision: In response to D/L dated 29.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
16 HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for expeditious action.			

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Case No.:20/30/87-ALC1/2014 Party Name:SUN PLAST Meet No/Date:17/87-ALC1/2015 Status:
01.10.2015 Approved

HQ File :01/87/050/00242/AM15/ RLA File :03/95/040/00333/AM15/ Lic.No/Date:0310786925
16.07.2014

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/5/2015 dated 21.09.2015, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Plastic Bags (Made of LLDPE Granules and Reprocessed LLDPE Granules)	1 kg	1. LLDPE Granules (Film Grade)	0.75 kg
		2. LLDPE Granules (Reprocessed)	0.20 kg
		3. Relevant Master Batch namely Inorganic Master Batch	0.05 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:1/32/87-ALC1/2014 Party Name:INTERNATIONAL CONVEYORS LIMITED Meet No/Date:17/87-ALC1/2015 Status:
01.10.2015 Deferred

HQ File :01/87/050/00277/AM15/ RLA File :03/94/040/00320/AM15/ Lic.No/Date:0310787375
28.07.2014

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:6/32/87-ALC1/2014 Party Name:ANG PLASTICS PVT. LTD. Meet No/Date:17/87-ALC1/2015 Status:
01.10.2015 Deferred

HQ File :01/87/050/00282/AM15/ RLA File :03/94/040/00388/AM15/ Lic.No/Date:0310787600
04.08.2014

Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

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Case No.:4/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.09.2015. Reminder to be issued to D/o C&PC for expeditious action.			

Case No.:6/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.09.2015. Reminder to be issued to D/o C&PC for expeditious action.			

Case No.:1/35/87-ALC1/2014	Party Name:SHREE THIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00308/AM15/	RLA File :36/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

Case No.:9/12/87-ALC1/2015	Party Name:SHREE ADINATH WOVEN SACKS PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00106/AM16/	RLA File :52/21/040/00063/AM15/	Lic.No/Date:5210041194 14.08.2014	
Decision: RLA, Surat and firm were requested vide letter dated 17.07.2015 and 10.09.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Surat and firm. Reminder to be sent to RLA giving 3 days time for submission of application.			

Case No.:26/30/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	
Decision: In response to D/L dated 17.02.2015, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

Case No.:3/30/87-ALC1/2014 Party Name:MARUTI TECHNO RUBBER PVT.LTD. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00225/AM15/ RLA File :05/24/040/00259/AM15/ Lic.No/Date:0510390989 04.09.2014

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/2/2015-PC,II dated 09.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Hydrophilic Swell Tape/ Bar made out of TPE Compound (Dryflex) Good Swelling Properties	1 kg	TPE Compound (DRYFLEX)	1,040 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:22/32/87-ALC1/2014 Party Name:PARADISE POLYMERS LTD., Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00298/AM15/ RLA File :03/95/040/00487/AM15/ Lic.No/Date:0310788816 05.09.2014

Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:27/42/87-ALC1/2014 Party Name:INTERNATIONAL CONVEYORS LIMITED Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00368/AM15/ RLA File :03/94/040/00558/AM15/ Lic.No/Date:0310789415 18.09.2014

Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:23/36/87-ALC1/2014 Party Name:GRASIM INDUSTRIES LTD., Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00332/AM15/ RLA File :34/24/040/00154/AM15/ Lic.No/Date:3410040571 23.09.2014

Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

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Directorate General of Foreign Trade
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Case No.:13/42/87-ALC1/2014	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
29	HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014
Decision: D/L No. 46011/48/2006-PC,II dated 09.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.			

Case No.:32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
30	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014
Decision: In response to D/L dated 06.04.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

Case No.:33/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Rejected
31	HQ File :01/87/050/00374/AM15/	RLA File :03/95/040/00215/AM15/	Lic.No/Date:0310789868 30.09.2014
Decision: D/L No. 46011/7/2015-PC,II dated 04.02.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 30.04.2015 and 10.09.2015 giving 15 days time for submission of information. It was noted that the firm failed to furnish the requisite information. Thus, the Committee decided to reject the case.			

Case No.:24/36/87-ALC1/2014	Party Name: GRASIM INDUSTRIES LTD.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
32	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014
Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

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Case No.:10/36/87-ALC1/2014 Party Name: VINYL TUBES PVT.LTD., Meet No/Date:17/87-ALC1/2015 Status: Approved
 HQ File : 01/87/050/00319/AM15/ RLA File : 05/24/040/00272/AM15/ Lic.No/Date:0510391723 22.10.2014

Decision : As per the written comments furnished by the D/o C&PC vide their OM No. 46011/37/2014-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PRO WELL PIPE	1 kg	1. PVC RESIN SUSPENSION GRADE	1.040 kg
		2. STABILIZER LEAD BASED POWDER	0.02184 kg
		3. LUBRICANT POLYETHELENE WAX	0.00397 kg
		4. IMPACT MODIFIER ACRYLIC BASED POWDER	0.0397 kg
		5. FLOW PROMOTER PROCESSING AID	0.01985 kg
		6. TITANIUM DIOXIDE RUTILE GRADE	0.01985 kg
		7. CALCIUM CARBONATE	0.00396 kg
		8. COLOURING PIGMENT INORGANIC	0.00136 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:31/42/87-ALC1/2014 Party Name: VISEN INDUSTRIES LIMITED Meet No/Date:17/87-ALC1/2015 Status: Rejected
 HQ File :01/87/050/00372/AM15/ RLA File :03/95/040/00158/AM15/ Lic.No/Date:0310790488 22.10.2014

Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT dated 17.06.2015 and 10.09.2015 giving 15 days time for submission of information. It was noted that the firm failed to furnish the requisite information. Thus, the Committee decided to **reject** the case.

SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India

Case No.:34/42/87-ALC1/2014 Party Name:VISEN INDUSTRIES LIMITED Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Rejected

HQ File :01/87/050/00375/AM15/ RLA File :03/95/040/00387/AM15/ Lic.No/Date:0310790486 22.10.2014

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Decision: A D/L No. 46011/10/2005-PC-II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT dated 15.05.2015 and again 17.06.2015 giving 15 days time for submission of information. It was noted that the firm failed to furnish the requisite information. Thus, the Committee decided to **reject** the case.

Case No.:35/42/87-ALC1/2014 Party Name:VISEN INDUSTRIES LIMITED Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Rejected

HQ File :01/87/050/00376/AM15/ RLA File :03/95/040/00389/AM15/ Lic.No/Date:0310790487 22.10.2014

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Decision: A D/L No. 46011/10/2005-PC-II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT dated 15.05.2015 and again 17.06.2015 giving 15 days time for submission of information. It was noted that the firm failed to furnish the requisite information. Thus, the Committee decided to **reject** the case.

Case No.:41/42/87-ALC1/2014 Party Name:MANALI PETROCHEMICALS LIMITED Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00382/AM15/ RLA File :04/24/040/00184/AM15/ Lic.No/Date:0410159660 31.10.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/112/2013-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Empeyol Polyol F-4922 Polyol	1 kg	1. Propylene Oxide	0.862 kg
		2. glycerine	0.018 kg
		3. Irgastab PUR-55 (Antioxidant)	0.002 kg
		4. Sodium Acid Pyro Phosphate (Di-Sodium Hydrogen Pyro Phosphate)	0.010 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:5/47/87-ALC1/2014 Party Name:ASHILAND INDIA PRIVATE LIMITED Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00429/AM15/ RLA File :03/94/040/00688/AM15/ Lic.No/Date:0310790672 31.10.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2011-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Unsaturated polyster Resin	1 kg	1. Propylene Glycol	0.2492 kg
		2. Phthalic Anhydride	0.3333 kg
		3. Maleic Anhydride	0.1029 kg
		4. Styrene Monomer	0.3191 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:5/38/87-ALC1/2014 Party Name:SHAKUN POLYMERS LIMITED, Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

39 HQ File :01/87/050/00340/AM15/ RLA File :34/24/040/00195/AM15/ Lic.No/Date:3410040654 05.11.2014

Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:44/42/87-ALC1/2014 Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

40 HQ File :01/87/050/00385/AM15/ RLA File :05/24/040/00312/AM15/ Lic.No/Date:0510391865 05.11.2014

Decision: A D/L No. 46011/9/2015-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT dated 29.06.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **last and final** reminder to firm giving 15 days time for the submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:15/45/87-ALC1/2014

Party Name: MARPOL PVT.
LIMITEDMeet No/Date: 17/87-
ALC1/2015
01.10.2015Status:
ApprovedHQ File :01/87/050/00415/AM15/ RLA File :17/24/040/00107/AM15/ Lic.No/Date:1710005967
07.11.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/36/2015-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

Export Item No.(i) Pure Polyester, Powder Coating

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Pure Polyester, Powder Coating	1 kg.	1. PTA-Pure Terephthalic Acid Organic Acid	0.3828 kg
		2. Polyols Organic Chemicals	0.2522 kg
		3. Esterification Catalyst Tin Based Catalyst	0.015 kg
		4. Trimellitic Anhydride (TMA) Anhydride	0.115 kg
		5. Coloured Pigment Pigment	0.0412 kg
		6. Additives Organic Compound	0.103 kg
		7. Filler Inorganic Chemicals	0.1545 kg
		8. Titanium Dioxide Pigment	0.1648 kg
		9. TGIC-Triglycidyl Isocyanurate Coupling Agent	0.0412 kg

Export Item No.(ii) Epoxy Polyester Hybrid, Powder Coating

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Epoxy Polyester Hybrid, Powder Coating	1 kg.	1. PTA-Pure Terephthalic Acid Organic Acid	0.1904 kg
		2. Polyols Organic Chemicals	0.1254 kg
		3. Esterification Catalyst Tin Based Catalyst	0.0075 kg
		4. Trimellitic Anhydride (TMA) Anhydride	0.0571 kg
		5. Coloured Pigment Pigment	0.0517 kg
		6. Additives Organic Compound	0.0103 kg
		7. Filler Inorganic Chemicals	0.1648 kg
		8. Titanium Dioxide Pigment	0.184 kg
		9. Epoxy Resin	0.346 kg
		10. Matting Agent	0.0257 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:24/42/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
42 HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic No/Date:0210205142 11.11.2014	
Decision: A D/L No. 46011/71/2004-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.			

Case No.:16/9/87-ALC1/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
43 HQ File :01/87/050/00068/AM16/	RLA File :17/24/040/00115/AM15/	Lic No/Date:1710005970 12.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

Case No.:18/16/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
44 HQ File :01/87/050/00141/AM16/	RLA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Goa and firm for further consideration. Reminder to be issued to RLA to send reply within 3 working days.			

Case No.:17/45/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
45 HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic No/Date:3410040678 13.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

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Dy. Director General
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Government of India
U2/1/2015/17/45/87-ALC1/2014

Case No.:18/45/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Approved
HQ File :01/87/050/00418/AM15/	RLA File :34/24/040/00210/AM15/	Lic.No/Date:3410040681 13.11.2014	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/23/2012-PC.II dated 09.09.2015, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semiconducting cross linkable shielding compound	1 kg	1. Carbon Black (raw material)	0.35 kg
		2. Co-polymer of ethylene butyl acrylate (raw material)	0.63 kg
		3. Peroxide (raw material)	0.007 kg
		4. Polyethylene wax (raw material)	0.03 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:46/42/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	

Decision: In response to D/L dated 17.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	

Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

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Ministry of Commerce & Industry

Case No.:7/42/87-ALC1/2014	Party Name: SHRINATH FLEXI PACK PVT LTD	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
49	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014
Decision: A D/L No. 46011/84/2015-PC,II dated 03.09.2015 was issued by D/o C&PC to firm. The Committee decided to issue last and final reminder to firm giving 15 days time for submission of information.			

Case No.:8/47/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
50	HQ File :01/87/050/00432/AM15/	RLA File :03/95/040/00388/AM15/	Lic.No/Date:0310791349 24.11.2014
Decision: A D/L No. 46011/10/2005-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue last and final reminder to firm giving 15 days time for submission of information.			

Case No.:24/47/87-ALC1/2014	Party Name: PATTU INDUSTRIES	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
51	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014
Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

Case No.:1/38/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Rejected
52	HQ File :01/87/050/00336/AM15/	RLA File :03/95/040/00622/AM15/	Lic.No/Date:0310791636 03.12.2014
Decision: A D/L No. 46011/10/2005-PC,II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 15.05.2015 and 10.09.2015 giving 15 days time for submission of information. It was noted that the firm failed to furnish the requisite information. Hence, the Committee decided to reject the case.			

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Case No.:3/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00338/AM15/	RLA File :03/95/040/00621/AM15/	Lic.No/Date:0310791640 03.12.2014	
53	Decision: A D/L No. 46011/10/2005-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue last and final reminder to firm giving 15 days time for submission of information.		

Case No.:4/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00404/AM15/	RLA File :03/95/040/00568/AM15/	Lic.No/Date:0310791638 03.12.2014	
54	Decision: A D/L No. 46011/10/2005-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.		

Case No.:10/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00434/AM15/	RLA File :03/95/040/00624/AM15/	Lic.No/Date:0310791641 03.12.2014	
55	Decision: A D/L No. 46011/10/2005-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue last and final reminder to firm giving 15 days time for submission of information.		

Case No.:5/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00405/AM15/	RLA File :03/95/040/00718/AM15/	Lic.No/Date:0310791698 04.12.2014	
56	Decision: A D/L No. 46011/10/2005-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue last and final reminder to firm giving 15 days time for submission of information.		

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	Case No.:13/47/87-ALC1/2014	Party Name: MULTIBASE INDIA LIMITED.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
57	HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 15.07.2015, Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.				

	Case No.:3/48/87-ALC1/2014	Party Name: GRP LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Rejected
58	HQ File :01/87/050/00452/AM15/	RLA File :03/94/040/00738/AM15/	Lic.No/Date:0310791999 15.12.2014	
Decision: A D/L No. 7/51/2015-TSW dated 26.03.2015 was issued by DIPP to firm. This was followed by reminder from DGFT on 15.05.2015 and 10.09.2015 giving 15 days time for submission of information. It was noted that the firm failed to furnish the requisite information. Thus, the Committee decided to reject the case.				

	Case No.:5/46/87-ALC1/2014	Party Name: INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
59	HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	
Decision: A D/L No. 46011/47/2015-PC.II dated 11.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.				

	Case No.:12/45/87-ALC1/2014	Party Name: IMAGE LABELS PVT.LTD.,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
60	HQ File :01/87/050/00412/AM15/	RLA File :07/24/040/00339/AM15/	Lic.No/Date:0710107263 23.12.2014	
Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.08.2015 giving 15 days time for submission of information. It was decided by the Committee to issue last and final reminder to the firm giving 15 days time for submission of information.				

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Case No.:1/45/87-ALC1/2014	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Rejected
HQ File :01/87/050/00401/AM15/	RLA File :50/24/040/00016/AM15/	Lic.No/Date:5010002175 26.12.2014	
61	Decision: A D/L No. 46011/58/2012-PC,II dated 05.06.2015 was issued by D/o C&PC to firm. With the recommendation of the Committee in its earlier meeting, a reminder dated 08.07.2015 was issued to firm giving 30 days time for submission of information. It was noted that the firm failed to furnish the requisite information till date. Thus, the Committee decided to reject the case.		

Case No.:10/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
62 HQ File :01/87/050/00459/AM15/	RLA File :31/83/040/00208/AM15/	Lic.No/Date:3110065161 31.12.2014	
	Decision: In response to D/L dated 03.06.2015 issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.		

Case No.:13/51/87-ALC1/2014	Party Name:REX POLYEXTRUSION LIMITED.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
63 HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	
	Decision: A D/L No. 46011/89/2015-PC,II dated 07.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 30 days time for submission of information.		

Case No.:21/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
64 HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
	Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for comments within 15 days.		

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Case No.:22/47/87-ALC1/2014 Party Name:MACRO POLYMERS P. LTD. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00446/AM15/ RLA File :08/24/040/00379/AM15/ Lic.No/Date:0810134260 06.01.2015

65

Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for comments within 15 days.

Case No.:6/45/87-ALC1/2014 Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00406/AM15/ RLA File :04/24/040/00245/AM15/ Lic.No/Date:0410159985 07.01.2015

66

Decision: In response to D/L dated 17.07.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC for expeditious action.

Case No.:11/48/87-ALC1/2014 Party Name:DSM INDIA PVT. LTD Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00460/AM15/ RLA File :31/83/040/00222/AM15/ Lic.No/Date:3110065177 07.01.2015

67

Decision: In response to D/L dated 03.06.2015 issued by D/o C&PC, the firm has furnished the required information. The matter is under consideration by D/o C&PC. Reminder to be issued to D/o C&PC for comments within 15 days.

Case No.:4/12/87-ALC1/2015 Party Name:MULTIBASE INDIA LIMITED. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File: 01/87/050/00101/AM16/ RLA File: 03/95/040/00831/AM15/ Lic.No/Date:0310792864 13.01.2015

Decision: Based on the technical comments of D/o C&PC furnished vide OM No. 46011/62/2010-PC,II dated 30.09.2015, the Committee **approved** the following norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Elastomer	1 kg	1. Styrene Ethylene Butadiene Styrene/Styrene Butadiene Styrene	0.300 kg
		2. White Mineral Oil	0.350 kg
		3. Polypropylene Granules	0.150 kg
		4. Calcium Carbonate	0.220 kg
		5. Antioxidant	0.010 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:2/12/87-ALC1/2015	Party Name: SI GROUP INDIA LIMITED	Meet No/Date: 17/87-ALC1/2015 01.10.2015	Status: withdrawn
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HQ File :01/87/050/00099/AM16/	RLA File :03/95/040/00635/AM15/	Lic.No/Date:0310792913 14.01.2015
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69 **Decision:** RLA Mumbai vide letter No. **03/95/040/635/AM-15** dated **17.08.2015** has informed that the advance authorization was issued based on **repeat norms** vide Meeting No. 10/87-ALC1/2014 dated 4.6.2014 in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP Vol. I.

In view of above, the Committee decided to **withdraw** the case.

Case No.:2/44/87-ALC1/2014	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date: 17/87-ALC1/2015 01.10.2015	Status: withdrawn
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HQ File :01/87/050/00398/AM15/	RLA File :34/24/040/00258/AM15/	Lic.No/Date:3410040873 16.01.2015
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70 **Decision:** The Committee observed that the subject advance authorization was issued to firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 45/87-ALC1/2013 held on 13.02.2014 (Case No. 20/41/87-ALC1/2013).

Hence, the Committee decided to **withdraw** the case.

Case No.:3/44/87-ALC1/2014	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date: 17/87-ALC1/2015 01.10.2015	Status: withdrawn
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HQ File :01/87/050/00399/AM15/	RLA File :34/24/040/00257/AM15/	Lic.No/Date:3410040875 16.01.2015
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71 **Decision:** The Committee observed that the subject advance authorization was issued to firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 7/87-ALC1/2014 held on 13.05.2014 (Case No. 22/2/87-ALC1/2014).

Hence, the Committee decided to **withdraw** the case.

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Dy. Director General
Directorate General of Foreign Trade
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Government of India
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Case No.:17/51/87-ALC1/2014	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
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HQ File :01/87/050/00482/AM15/	RLA File :34/24/040/00261/AM15/	Lic.No/Date:3410040874 16.01.2015
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72

Decision: In response to D/L dated 10.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:1/49/87-ALC1/2014	Party Name: JI PLAST ALLOY PVT. LTD.,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
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HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015
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73

Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:18/51/87-ALC1/2014	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
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HQ File :01/87/050/00483/AM15/	RLA File :34/24/040/00265/AM15/	Lic.No/Date:3410040902 27.01.2015
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74

Decision: In response to D/L dated 10.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.

Case No.:1/12/87-ALC1/2015	Party Name: SI GROUP INDIA LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: withdrawn
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HQ File :01/87/050/00098/AM16/	RLA File :03/95/040/00886/AM15/	Lic.No/Date:0310793292 27.01.2015
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75

Decision: RLA, Ludhiana vide letter No. 03/95/040/886/AM-15 dated 17.08.2015 has informed that the advance authorization was issued to firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 10/87-ALC1/2014 held on 04.06.2014.

In view of above, the Committee decided to **withdraw** the case.

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Dy. Director General
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Government of India
Udyog Bhawan, New Delhi-11

Case No.:14/51/87-ALCI/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date:17/87-ALCI/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00479/AM15/	RLA File :31/83/040/00231/AM15/	Lic.No/Date:3110065234 28.01.2015	
Decision: A D/L No. 46011/44/2010-PC,II dated 14.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 30 days time for submission of information.			

Case No.:1/46/87-ALCI/2014	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:17/87-ALCI/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	
Decision: RLA, Vadodara and firm were requested vide letter dated 27.02.2015 and 17.06.2015 to furnish application under para 4.7 of HBP(VoLI) expeditiously. The firm vide e-mail dated 22.06.2015 has stated that the Advance Authorization was issued to them on repeat basis, hence there is no need to fix norms for this Advance Authorization.			

77 The Committee considered the request of firm and it was observed that the import item "Used Rubber Tubes Cut into two pieces without valves standard (Scrap Butyl Tube)" comes under Restricted category, hence every time the firm applied for import items, concerned RLA will not issue the subject Advance Authorization on repeat basis and they have to forward a copy of application to DGFT(Hqrs.) for fixation of adhoc norms.

In view of above, the Committee decided to again call for application under para 4.7 of HBP (VoLI) from RLA, Vadodara and Firm. Hence, RLA and firm were again requested for submission of information vide letter dated 10.09.2015 giving 15 days time. Reply awaited from the firm. The Committee decided to issue **last and final** reminder giving 30 days time for submission of information.

Case No.:1/9/87-ALCI/2015	Party Name: GALA SHRINK FIT	Meet No/Date:17/87-ALCI/2015 01.10.2015	Status: Approved
HQ File :01/87/050/00053/AM16/	RLA File :03/94/040/00845/AM15/	Lic.No/Date:0310793450 30.01.2015	
Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/68/2012-PC,II dated 30.09.2015, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Cross Linkable Polyethylene Compound	1 kg	LDPE Lotrene FB-3003	1.02 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:32/4/87-ALC1/2015	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00036/AM16/	RLA File :03/95/040/00861/AM15/	Lic.No/Date:0310793489 02.02.2015	
79	Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue last and final reminder to firm giving 15 days time for submission of information.		

Case No.:1/51/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date:0210205507 03.02.2015	
80	Decision: A D/L No. 46011/71/2005-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.		

Case No.:5/51/87-ALC1/2014	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Rejected
HQ File :01/87/050/00470/AM15/	RLA File :05/23/040/00500/AM15/	Lic.No/Date:0510393096 05.02.2015	
81	Decision: A D/L No. 46011/80/2008-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 29.06.2015 giving 15 days time for submission of information. The firm vide letter dated 08.07.2015 requested to grant them one month more time for submission of information. The Committee considered the request of firm and decided to grant them one month time, i.e. upto 08.08.2015 for submission of requisite information. It was observed that the firm failed to furnish the information till date. Hence, the committee decided to reject the case.		

Case No.:7/2/87-ALC1/2015	Party Name: DSM INDIA PVT. LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00492/AM15/	RLA File :31/83/040/00237/AM15/	Lic.No/Date:3110065256 05.02.2015	
82	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to sent their comments within 15 days.		

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Udyog Bhawan, New Delhi-11

Case No.:31/4/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
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HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015
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83

Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to sent their comments within 15 days.

Case No.:451/87-ALC1/2014	Party Name:ALOK INDUSTRIES	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
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HQ File :01/87/050/00469/AM15/	RLA File :05/23/040/00493/AM15/	Lic.No/Date:0510393161 11.02.2015
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84

Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to sent comments within 15 days.

Case No.:24/4/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
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HQ File :01/87/050/00028/AM16/	RLA File :03/94/040/00774/AM15/	Lic.No/Date:0310793872 13.02.2015
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85

Decision: A D/L No. 46011/115/2005-PC,II dated 01.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue **last and final** reminder to firm giving 15 days time for submission of information.

Case No.:1/48/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
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HQ File :01/87/050/00450/AM15/	RLA File :09/24/040/00610/AM15/	Lic.No/Date:0910061620 16.02.2015
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86

Decision: RLA, Hyderabad and firm were requested vide letter dated 13.03.2015 and 17.06.2015 to furnish application expeditiously. Reply still awaited. Hence, the Committee decided to issue **last & Final** reminder to firm giving 30 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.

Case No.:8/2/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00493/AM15/	RLA File :31/83/040/00240/AM15/	Lic.No/Date:3110065285 16.02.2015	
87	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.		

Case No.:25/4/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00029/AM16/	RLA File :03/94/040/00775/AM15/	Lic.No/Date:0310793948 18.02.2015	
88	Decision: A D/L No. 46011/115/2005-PC.II dated 01.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.		

Case No.:1/5/87-ALC1/2015	Party Name:ALOK INDUSTRIES	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00042/AM16/	RLA File :05/23/040/00503/AM15/	Lic.No/Date:0510393338 23.02.2015	
89	Decision: A D/L No. 46011/109/2015-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.		

Case No.:22/4/87-ALC1/2015	Party Name:JL PLASTALLOY PVT. LTD.,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00026/AM16/	RLA File :15/24/040/00021/AM15/	Lic.No/Date:1510022045 24.02.2015	
90	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send their comments within 15 days.		

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Case No.: 3/4/87-ALC1/2015	Party Name: NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date: 17/87- ALC1/2015 01.10.2015	Status: Deferred
HQ File : 01/87/050/00007/AM16/	RLA File : 05/24/040/00566/AM15/	Lic.No/Date: 0510393362 25.02.2015	
91 Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send their comments within 15 days.			

Case No.: 14/13/87-ALC1/2015	Party Name: WINDSON CHEMICAL PVT.LTD.	Meet No/Date: 17/87- ALC1/2015 01.10.2015	Status: Deferred
HQ File : 01/87/050/00120/AM16/	RLA File : 52/24/040/00034/AM15/	Lic No/Date: 5210041453 02.03.2015	
92 Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send their comments within 15 days.			

Case No.: 23/9/87-ALC1/2015	Party Name: IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date: 17/87- ALC1/2015 01.10.2015	Status: Deferred
HQ File : 01/87/050/00075/AM16/	RLA File : 03/94/040/00956/AM15/	Lic No/Date: 0310794359 04.03.2015	
93 Decision: A copy of application received from RLA and forwarded to DIPP on 09-10-2015. Reminder to be issued for expeditious action.			

Case No.: 28/9/87-ALC1/2015	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 17/87- ALC1/2015 01.10.2015	Status: Approved
HQ File: 01/87/050/00080/AM16/	RLA File : 03/94/040/01115/AM15/	Lic.No/Date: 0310794367 04.03.2015	
94 Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/77/2007-PC.II dated 30.09.2015, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
R-180 Polyether Polyol	1 kg	Diethylene Glycol	0.125 kg
		Propylene Oxide	0.660 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:6/4/87-ALC1/2015	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00010/AM16/	RLA File :05/24/040/00582/AM15/	Lie.No/Date:0510393483 05.03.2015	
95	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send their comments within 15 days.		

Case No.:29/9/87-ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00081/AM16/	RLA File :03/94/040/01121/AM15/	Lie.No/Date:0310794419 09.03.2015	
96	Decision: A D/L No. 46011/115/2005-PC.II dated 01.09.2015 was issued by D/o C&PC to firm. Reply still awaited. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.		

Case No.:30/9/87-ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00082/AM16/	RLA File :03/94/040/01122/AM15/	Lie.No/Date:0310794429 09.03.2015	
97	Decision: A D/L No. 46011/115/2005-PC.II dated 01.09.2015 was issued by D/o C&PC to firm. Reply still awaited. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.		

Case No.:31/9/87-ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
HQ File :01/87/050/00083/AM16/	RLA File :03/94/040/01123/AM15/	Lie.No/Date:0310794430 09.03.2015	
98	Decision: A D/L No. 46011/115/2005-PC.II dated 01.09.2015 was issued by D/o C&PC to firm. Reply still awaited. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.		

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Case No.:2/2/87-ALC1/2015	Party Name: PLAST TECH ENGINEERING	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
99 HQ File :01/87/050/00487/AM15/	RLA File :04/24/040/00296/AM15/	Lic.No/Date:0410160274 11.03.2015	
Decision: A D/L No. 46011/22/2013-PC,II dated 05.08.2015 was issued by D/o C&PC to firm, Reply still awaited. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.			

Case No.:5/4/87-ALC1/2015	Party Name: PIONEER POLYLEATHERS PVT LTD	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
100 HQ File :01/87/050/00009/AM16/	RLA File :05/24/040/00571/AM15/	Lic.No/Date:0510393570 13.03.2015	
Decision: A D/L No. 46011/53/2015-PC,II dated 25.09.2015 was issued by D/o C&PC to firm, Reply still awaited. It was decided by the Committee to issue last and final Reminder to firm giving 15 days time for submission of information.			

Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
101 HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send their comments within 15 days.			

Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Deferred
102 HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send their comments within 15 days.			

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Case No.:41/9/87-ALC1/2015	Party Name:VRINDAVAN PLASTIC INDUSTRIES	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Approved
HQ File 01/87/050/00093/AM16	RLA File 03/95/040/01048/AM15	Lic.No/Date:0310794800 23.03.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/72/2015-PC.II dated 09.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Granules (Reprocessed/Recyled)	1 kg	LLDPE (Regrind/Flakes/Agglomerates/Lumps)	1.05 kg

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LDPE Granules (Reprocessed/Recyled)	1 kg	LDPE (Regrind/Flakes/Agglomerates/Lumps)	1.05 kg

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Granules (Reprocessed/Recyled)	1 kg	HDPE (Regrind/Flakes/Agglomerates/Lumps)	1.05 kg

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Granules (Reprocessed/Recyled)	1 kg	Polypropylene (Regrind/Flakes/ Agglomerates/Lumps)	1.05 kg

H.S. code of the raw material proposed to be imported falls under respective virgin polymer number and it is not a plastic waste/scrap; as plastic waste/scraps is governed through restricted imports.

RLA may take consequential action as per Policy / Procedures.

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Case No.: 42/9/87-ALC1/2015 Party Name: NILKAMAL LTD Meet No/Date: 17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File : 01/87/050/00094/AM16/ RLA File : 03/95/040/01058/AM15/ Lic.No/Date: 0310794802 23.03.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/51/2009-PC.II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Roto Insulated Fish Tubs, and similar Articles with or without Lid of various capacities. Export Item Content 1) LLDPE- 137170.000 Kgs. B) Polyurethane 18705.000 Kgs.	1 kg	LLDPE Granules (1.05 Kg for 1 Kg. weight of LLDPE contents in Export Products)	1.05 kg per Kg LLDPE contents in the export item.
		Polyol (0.514 Kg. for 1 Kg. weight of Polyurethane Foam content in Export Products)	0.514 kg per Kg Polyurethane Foam content in the export Product.
		Isocyanate (0.556 Kg. for 1 Kg. weight of Polyurethane Foam content in Export Products)	0.556 kg per Kg Polyurethane Foam content in the export Product.
RLA may take consequential action as per Policy / Procedures.			

Case No.: 19/16/87-ALC1/2015 Party Name: KALPENA INDUSTRIES LIMITED, Meet No/Date: 17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File : 01/87/050/00142/AM16/ RLA File : 03/94/040/01190/AM15/ Lic.No/Date: 0310794838 24.03.2015

Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Mumbai and firm for further consideration within 3 working days.

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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Case No.:8/5/87-ALC1/2015 Party Name:KIMPLAS PIPING SYSTEMS LIMITED Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00049/AM16/ RLA File :31/83/040/00266/AM15/ Lic.No/Date:3110065354 25.03.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/50/2015-PC.II dated 30.09.2015, the Committee **approved** following adhoc norms.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Fittings: all sorts of PE Electro fusion fittings - made of MDPE in various shapes and sizes EF fittings manufactured in PE 80 (Yellow) Grade & is a standard SDR11 rated suitable for permanently connecting PE 80 Pipes	1 kg	MDPE 3802 (medium density polyethylene) medium density polyethylene: polyethylene having a specific gravity of 0.94, melt flow rate 0.9 grams/10 minutes	1.05 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:7/5/87-ALC1/2015 Party Name:DSM INDIA PVT. LTD Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00048/AM16/ RLA File :31/83/040/00264/AM15/ Lic.No/Date:3110065356 27.03.2015

Decision: In response to D/L No. 46011/22/2009-PC.II dated 13.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.09.2015. Comments awaited from D/o C&PC.

Case No.:40/9/87-ALC1/2015 Party Name:RISHI TECHTEX LTD Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00092/AM16/ RLA File :03/95/040/01044/AM15/ Lic.No/Date:0310794937 27.03.2015

Decision: A D/L No. 46011/62/2015-PC.II dated 11.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue **last and final** reminder to firm giving 30 days time for submission of information.

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Dy. Director General
Directorate General of Foreign Trade
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New Delhi-11

109	Case No.:43/9/87-ALC1/2015	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00095/AM16/	RLA File :03/95/040/01073/AM15/	Lic.No/Date:0310794951 27.03.2015	
	Decision: A D/L No. 46011/70/2015-PC.II dated 14.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue last and final reminder to firm giving 15 days time for submission of information.			

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Case No.:8/4/87-ALC1/2015	Party Name:KHANNA POLYRIB(P)LTD.,	Meet No/Date:17/87- ALC1/2015 01.10.2015	Status: Approved								
HQ File :01/87/050/00012/AM16/	RLA File :06/24/040/00039/AM15/	Lic.No/Date:0610038104 30.03.2015									
Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/66/2011-PC.II dated 30.09.2015, the Committee approved following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>SHEETS & COMPONENTS MADE OF POLYMERS (made of PE powder/HDPE granules/ 39023000-PP Granules)</td><td>1 kg</td><td>PE powder/HDPE granules/ 39023000-PP Granules</td><td>1.05 kg/ kg content in the export product.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	SHEETS & COMPONENTS MADE OF POLYMERS (made of PE powder/HDPE granules/ 39023000-PP Granules)	1 kg	PE powder/HDPE granules/ 39023000-PP Granules	1.05 kg/ kg content in the export product.
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
SHEETS & COMPONENTS MADE OF POLYMERS (made of PE powder/HDPE granules/ 39023000-PP Granules)	1 kg	PE powder/HDPE granules/ 39023000-PP Granules	1.05 kg/ kg content in the export product.								
RLA may take consequential action as per Policy / Procedures.											

111	Case No.:5/5/87-ALC1/2015	Party Name: DSM INDIA PVT. LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00046/AM16/	RLA File :31/83/040/00252/AM15/	Lic.No/Date:3110065372 31.03.2015	
	Decision: In response to D/L No. 46011/22/2009-PC.II dated 13.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.09.2015. Comments awaited from D/o C&PC.			

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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:22/9/87-ALC1/2015

Party Name:KALPENA
INDUSTRIES LIMITED,Meet No/Date:17/87-
ALC1/2015
01.10.2015Status:
DeferredHQ File :01/87/050/00074/AM16/ RLA File :03/94/040/00440/AM15/ Lie.No/Date:0310795047
31.03.2015

112

Decision: A D/L No. 46011/26/2011-PC.II dated 17.07.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 10.09.2015 giving 15 days time for submission of information. Reply awaited from the firm. The Committee decided to issue **last and final** reminder to the firm giving 15 days time for submission of information

Case No.:1/3/87-ALC1/2015

Party Name:PUNE METAGRAPH

Meet No/Date:17/87-
ALC1/2015
01.10.2015Status:
DeferredHQ File :01/87/050/00001/AM16/ RLA File :31/83/040/00258/AM15/ Lie.No/Date:3110065375
06.04.2015

113

Decision: In response to D/L No. 46011/56/2011-PC.II dated 31.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D&PC for expeditious action.

Case No.:38/9/87-ALC1/2015

Party Name:EXPANDED
POLYMER SYSTEMS PVT, LTDMeet No/Date:17/87-
ALC1/2015
01.10.2015Status:
ApprovedHQ File :01/87/050/00090/AM16/ RLA File :03/94/040/01205/AM15/ Lie.No/Date:0310795133
07.04.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/77/2007-PC.II dated 09.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ECOPUF CP-2015 Blended Polyol	1 kg	Phthalic Anhydride	0.0187 kg
		Diethylene Glycol	0.0902 kg
		Propylene Oxide	0.5301 kg
		Ortho-Toluenediamine (OTDA)	0.0342 kg
		Pentamethyldiethylenetriamine	0.0009 kg
		Dimethylecyclohexylamine	0.0037 kg
		Silicon Surfactant	0.0207 kg

RLA may take consequential action as per Policy / Procedures.

115	Case No.:2/3/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00002/AM16/	RLA File :03/95/040/01085/AM15/	Lic.No/Date:0310795185 08.04.2015	
	Decision: A D/L No. 46011/10/2015-PC.II(Pt.II) dated 26.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.08.2015 and 31.08.2015 giving 30 days time for submission of information. Reply still awaited from the firm. The Committee decided to issue last and final reminder to the firm giving 15 days time for submission of information.			

116	Case No.:44/9/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Rejected
	HQ File :01/87/050/00096/AM16/	RLA File :03/95/040/01084/AM15/	Lic.No/Date:0310795187 08.04.2015	
	Decision: A D/L No. 46011/10/2015-PC.II(Pt.II) dated 26.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.08.2015 and 31.08.2015 giving 30 days time for submission of information. It was noted that the firm failed to furnish the requisite information within the stipulated period. Thus, the Committee decided to reject the case.			

117	Case No.:10/9/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00062/AM16/	RLA File :07/24/040/00477/AM15/	Lic.No/Date:0710108056 16.04.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC. The Committee decided to issue reminder to D/O C&PC to sent comments within 15 days.			

118	Case No.:19/9/87-ALC1/2015	Party Name:ADVANCE POWDERTECH & RESINS LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00071/AM16/	RLA File :34/24/040/00008/AM16/	Lic.No/Date:3410041144 16.04.2015	
	Decision: A D/L No. 46011/67/2015-PC.II dated 13.08.2015 was issued by D/o C&PC to firm. It was decided in the meeting to issue last and final reminder to the firm giving 15 days time for submission of information.			

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Case No.:17/9/87-ALC1/2015 Party Name: ENVITECH
CHEMICAL SPECIALTIES
PVT. LTD Meet No/Date:17/87-ALC1/2015
01.10.2015 Status:
Approved

HQ File :01/87/050/00069/AM16/ RLA File :31/83/040/00003/AM16/ Lic.No/Date:3110065384
20.04.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/73/2015-PC.II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polymer FOREOR (PHPA)	1 kg	Polyacrylamide 804 Sodium sulphate	0.889 kg 0.111 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:18/9/87-ALC1/2015 Party Name: BILCARE LIMITED Meet No/Date:17/87-
ALC1/2015 Status:
Deferred
01.10.2015

HQ File :01/87/050/00070/AM16/ RLA File :31/83/040/00270/AM15/ Lic.No/Date:3110065388
23.04.2015

Decision: In response to D/L dated 26.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 20.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to that Department for comments within 15 days.

Case No.:2/9/87-ALC1/2015 Party Name: VIKAS GLOBALONE LIMITED Meet No/Date:17/87-
ALC1/2015 Status:
Deferred
01.10.2015

HQ File :01/87/050/00054/AM16/ RLA File :05/24/040/00017/AM16/ Lic.No/Date:0510393986
24.04.2015

Decision: A D/L No. 46011/32/2012-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to a reminder to firm giving 15 days time for submission of information.

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Case No.:15/9/87-ALC1/2015 Party Name:MACRO POLYMERS P. LTD. Meet No/Date:17/87-ALC1/2015 Status: Approved
 HQ File :01/87/050/00067/AM16/ RLA File :08/24/040/00010/AM16/ Lic.No/Date:0810135142 28.04.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/20/2009-PC.II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin TO-1300 (60 +/-2% resin content)	1 kg	1. Fatty Acid	0.185 kg
		2. Ethylene	0.195 kg
		3. Phthalic Anhydride	0.277 kg
		4. Benzoic Acid	0.005 kg
		5. Toluene	0.21 kg
		6. Xylene	0.21 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:4/9/87-ALC1/2015 Party Name:MOTHERSON SUMI SYSTEMS LTD., Meet No/Date:17/87-ALC1/2015 Status: Deferred
 HQ File :01/87/050/00056/AM16/ RLA File :05/24/040/00041/AM16/ Lic.No/Date:0510394029 29.04.2015

Decision: In response to D/L No. 46011/17/2014-PC.II dated 18.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.09.2015. Comments awaited from D/o C&PC. The Committee decided to issue reminder to D/o C&PC to send their comments within 15 days.

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 Udyog Bhawan, New Delhi-11

Case No.:26/16/87-ALC1/2015 Party Name:KALPENA INDUSTRIES LIMITED. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00149/AM16/ RLA File :03/94/040/01058/AM15/ Lic.No/Date:0310795681 01.05.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/64/2008-PC.II dated 30.09.2015, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Helogen Free Flame Retardant Compound	1 kg	Ethylene Vinyl Acetate	0.15 kg
		LDPE Granules	0.16 kg
		Aluminium Hydroxide	0.55 kg
		Magnesium Hydroxide	0.11 kg
		Antioxidant	0.025 kg
		Compoline Co/UL05	0.025 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:40/16/87-ALC1/2015 Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00163/AM16/ RLA File :34/24/040/00030/AM16/ Lic.No/Date:3410041199 01.05.2015

Decision: A D/L No. 46011/27/2014-PC.II dated 22.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No.:7/9/87-ALC1/2015 Party Name:VIKAS GLOBALONE LIMITED Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00059/AM16/ RLA File :05/24/040/00047/AM16/ Lic.No/Date:0510394093 05.05.2015

Decision: A D/L No. 46011/32/2012-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

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Case No.:9/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
127 HQ File :01/87/050/00061/AM16/	RLA File :05/24/040/00055/AM16/	Lic No/Date:0510394109 06.05.2015	
Decision: A D/L No. 46011/32/2012-PC,II dated 10.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:5/9/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
128 HQ File :01/87/050/00057/AM16/	RLA File :05/24/040/00042/AM16/	Lic No/Date:0510394139 07.05.2015	
Decision: A D/L No. 46011/61/2015-PC,II dated 16.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:11/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
129 HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic No/Date:3110065414 07.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC.			

Case No.:27/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Approved
HQ File :01/87/050/00150/AM16/	RLA File :03/94/040/01065/AM15/	Lic No/Date:0310795782 08.05.2015	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/64/2008-PC-II dated 30.09.2014, the Committee approved following adhoc norms:			

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	1 kg	1. LLDPE Granules	0.990 kg
		2. Di-Cumylperoxide (DCP)	0.0200 kg
		3. Antioxidant – Santanox R or Lowinox TBM 6 Type	0.010 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:28/16/87-ALC1/2015 Party Name:KALPENA INDUSTRIES LIMITED Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00151/AM16/ RLA File :03/94/040/01074/AM15/ Lic No/Date:0310795781 08.05.2015

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/64/2008-PC-II dated 30.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	1 kg	1. LLDPE Granules	0.990 kg
		2. Di-Cumylperoxide (DCP)	0.0200 kg
		3. Antioxidant – Santanox R or Lowinox TBM 6 Type	0.010 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:6/13/87-ALC1/2015 Party Name:MACRO POLYMERS P. LTD. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00112/AM16/ RLA File :08/24/040/00002/AM16/ Lic No/Date:0810135255 12.05.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/20/2009-PC.II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1034 (80 +/-2% resin content)	1 kg	1. Lauric Acid	0.264 kg
		2. Phthalic Anhydride	0.379 kg
		3. Glycerine	0.250 kg
		4. Xylene	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:29/16/87-ALC1/2015 Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00152/AM16/ RLA File :03/94/040/00064/AM16/ Lic.No/Date:0310795886 13.05.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/77/2007-PC.II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ECOPUF CP-2010 Blended Polyol	1 kg	Phthalic Anhydride	0.0338 kg
		Diethylene Glycol	0.0478 kg
		Propylene Oxide	0.8661 kg
		Ortho-Toluenediamine (OTDA)	0.0443 kg
		Dimethylcyclohexylamine	0.0057 kg
		Silicon Surfactant	0.0133 kg
		Catalyst "Toyocat F40"	0.0057 kg
		Catalyst "Dabco BX405"	0.0057 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:1/13/87-ALC1/2015 Party Name:VEEKAY POLYCOATS LTD. Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Deferred

HQ File :01/87/050/00107/AM16/ RLA File :05/24/040/00038/AM16/ Lic.No/Date:0510394256 14.05.2015

Decision: A D/L No. 46011/107/2015-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

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Case No.:17/16/87-ALC1/2015 Party Name:SAGAR POLYTECHNIK LTD Meet No/Date:17/87-ALC1/2015 01.10.2015 Status: Approved

HQ File :01/87/050/00140/AM16/ RLA File :24/24/040/00002/AM16/ Lic.No/Date:2410041729 14.05.2015

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/50/2013-PC-II dated 30.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Granules	1 kg	1. PVC Resin	0.699 kg
		2. D.O.P.	0.279 kg
		3. Stabilizer	0.0396 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:25/16/87-ALC1/2015 Party Name:CEAT LTD

Meet No/Date:17/87-ALC1/2015
01.10.2015Status:
ApprovedHQ File
01/87/050/00148/AM16/RLA File
03/94/040/00833/AM15/Lic.No/Date:0310795923
14.05.2015

Decision: As per the written comments furnished by the DIPP vide their OM No. 7/310/2015-TSW dated 30.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY. required per 100.00 Kgs. Of resultant product
Steel Radial Passenger Car Tyre (Tube less) Reinforced with Nylon and polyester Tyre Cord fabric	1000.0 MT	1. Natural rubber	20.91
		2. Bromo Butyl Rubber	2.75
		3. Synthetic Rubber -SBR, (Grade 1502/1783/1763/1723."SSBR")	19.57
		4. Synthetic Rubber -PBR,	5.39
		5. Nylon Tyre Cord Fabrics Dipped	0.66
		6. Polyester Tyre Cord Fabrics Dipped	4.12
		7. Carbon Black	29.09
		8. Synthetic Resin	1.52
		9. Stearic Acid	0.65
		10. Microcrystalline Wax	0.41
		11. Rubber Chemicals: Retarders	0.10
		12. Structol	0.25
		13. Silane	0.02
		14. Silica	0.15
		15. Koresin Pastillen	0.01
		16. Monobond 680 C	0.05
		17. Adhesive Agent	0.04
		18. Rubber Chemicals-Anti oxidants	1.03
		19. Rubber Chemicals-Accelerator	0.56
		20. Rubber Processing Oil	3.56
		21. Bead Wire	3.57
		22. Insoluble Sulphur	1.36
		23. Steel Tyre Cord	5.87
		24. Zinc Oxide	1.87

Note: There will be a value cap up to 2% of FOB value of exports in case of Rubber Chemicals (S.No. 11,18 & 19)

RLA may take consequential action as per Policy / Procedures.

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137	Case No.:30/16/87-ALC1/2015	Party Name:HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00153/AM16/	RLA File :03/94/040/00014/AM16/	Lic.No/Date:0310795940 15.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.				

138	Case No.:10/13/87-ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00116/AM16/	RLA File :08/24/040/00049/AM16/	Lic.No/Date:0810135287 18.05.2015	
Decision: A D/L No. 46011/66/2015-PC.II dated 13.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT giving 15 days time for submission of information. Reply awaited from the firm. It was decided in the meeting to issue last and final reminder to the firm giving 15 days time for submission of information.				

139	Case No.:33/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00156/AM16/	RLA File :03/94/040/00067/AM16/	Lic.No/Date:0310795972 18.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

140	Case No.:31/16/87-ALC1/2015	Party Name:GTM PLASTICS LLP	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00154/AM16/	RLA File :03/94/040/00029/AM16/	Lic.No/Date:0310796128 22.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send their comments within 15 days.				

141	Case No.:32/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Case No.:15/16/87-ALC1/2015 Party Name: SUPREME PETROCHEM LTD., Meet No/Date:17/87-ALC1/2015 Status: Approved
 HQ File :01/87/050/00138/AM16/ RLA File :03/95/040/00004/AM16/ Lic.No/Date:0310796247
 27.05.2015

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/20/2015-PC,II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
COLOUR PP WOVEN FABRICS LAMINATED/ COATED	1 kg	PP GRANULES	0.4644 kg
		PP GRANULES (LAMINATION GRADE)	0.0840 kg
		COLOUR MASTER BATCH	0.0630 kg
		THERMOPLASTIC POLYOLEFINS	0.1785 kg
		PROPYLENE - BASED ELASTOMER	0.1785 kg
		LDPE	0.0945 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:35/16/87-ALC1/2015 Party Name: GUARNIFLON INDIA PVT.LTD. Meet No/Date:17/87-ALC1/2015 Status: Deferred
 01.10.2015

143 HQ File :01/87/050/00158/AM16/ RLA File :03/94/040/00122/AM16/ Lic.No/Date:0310796249
 27.05.2015

Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC.

Case No.:2/13/87-ALC1/2015 Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD Meet No/Date:17/87-ALC1/2015 Status: Deferred
 01.10.2015

144 HQ File :01/87/050/00108/AM16/ RLA File :05/24/040/00082/AM16/ Lic.No/Date:0510394417
 03.06.2015

Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
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145	Case No.:36/16/87-ALC1/2015 HQ File :01/87/050/00159/AM16/	Party Name:ACG PHARMAPACK PVT LTD RLA File :03/94/040/00132/AM16/	Meet No/Date:17/87- ALC1/2015 01.10.2015 Lic.No/Date:0310796440 04.06.2015	Status: Deferred
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

146	Case No.:14/16/87-ALC1/2015 HQ File :01/87/050/00137/AM16/	Party Name:ROYAL TOUCH FABLON PVT. LTD., RLA File :02/24/040/00030/AM16/	Meet No/Date:17/87- ALC1/2015 01.10.2015 Lic.No/Date:0210205857 05.06.2015	Status: Deferred
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

147	Case No.:16/16/87-ALC1/2015 HQ File :01/87/050/00139/AM16/	Party Name:INDICA CONVEYORS LIMITED RLA File :12/24/040/00001/AM16/	Meet No/Date:17/87-ALC1/2015 01.10.2015 Lic.No/Date:1210009494 05.06.2015	Status: Approved
Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/98/2015-PC.II dated 30.09.2015, the Committee approved following adhoc norms:				

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC CONVEYOR BELT: Net contents of (1) Cotton Polyester Blended Fabric - 54000 Kg (2) PVC Resin - 33750 Kg (3) Flame Resistant Plasticizer Reofos 508/ Isopropylate Triphenyl Phosphate(IPPP)-16245 Kg. (Content to be calculated per kg based of the total quantity of item to be exported)	1 kg	1. Cotton Polyester Blended Fabric	0.416 kg
		2. PVC Resin	0.255 kg
		3. Flame Resistant Plasticizer Reofos 508/Isopropylate Triphenyl Phosphate (IPPP)	0.124 kg
		4. Antimony Trioxide	0.1000 kg
		5. DOP Organic Chemical	0.0600 kg
		6. Resorcinol	0.0177 kg
		7. Zinc Borate	0.01074 kg
		8. Misc. Chemicals like CPW, Antistatic Agents	0.045 kg
RLA may take consequential action as per Policy / Procedures.			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
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Case No.:1/11/87-ALC1/2015	Party Name: KOHINOOR INDIA PVT. LTD	Meet No/Date: 17/87- ALC1/2015 01.10.2015	Status: Deferred
148	HQ File :01/87/050/00097/AM16/	RLA File :30/24/040/00045/AM15/	Lic.No/Date:3010103515 08.06.2015
Decision: RLA, Ludhiana and firm were requested vide letter dated 26.06.2015 to furnish application expeditiously. However, application still awaited. Hence, the Committee decided to again send a reminder to RLA, Ludhiana and firm to furnish application within 3 working days.			

Case No.:1/14/87-ALC1/2015	Party Name: NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date: 17/87- ALC1/2015 01.10.2015	Status: Deferred
149	HQ File :01/87/050/00121/AM16/	RLA File :04/24/040/00059/AM16/	Lic.No/Date:0410160647 08.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 15.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

Case No.:8/16/87-ALC1/2015	Party Name: SWASTIK POLYMERS	Meet No/Date: 17/87- ALC1/2015 01.10.2015	Status: Deferred
150	HQ File :01/87/050/00131/AM16/	RLA File :05/24/040/00095/AM16/	Lic.No/Date:0510394463 08.06.2015
Decision: A D/L No. 46011/61/2015-PC.II dated 16.09.2015 was issued by D/o C&PC to firm. The Committee decided to issue last and final reminder to firm giving 15 days time for submission of information.			

Case No.:20/16/87-ALC1/2015	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date: 17/87- ALC1/2015 01.10.2015	Status: Deferred
151	HQ File :01/87/050/00143/AM16/	RLA File :30/24/040/00011/AM16/	Lic.No/Date:3010103514 08.06.2015
Decision: A D/L No. 7/33/2015-TSW dated 29.09.2015 was issued by D/o C&PC to firm. The Committee decided to issue last and final reminder to firm giving 15 days time for submission of information.			

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	Case No.:24/16/87-ALC1/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred	Cebs
152	HQ File :01/87/050/00147/AM16/	RLA File :56/24/040/00011/AM16/	Lic.No/Date:5610004621 09.06.2015		g
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.					

	Case No.:7/16/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred	Cebs
153	HQ File :01/87/050/00130/AM16/	RLA File :05/23/040/00062/AM16/	Lic.No/Date:0510394495 10.06.2015		g
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.					

	Case No.:9/16/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred	Cebs
154	HQ File :01/87/050/00132/AM16/	RLA File :05/24/040/00108/AM16/	Lic.No/Date:0510394515 10.06.2015		g
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.					

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Case No.:34/16/87-ALC1/2015	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Approved
HQ File :01/87/050/00157/AM16/	RLA File :03/94/040/00068/AM16/	Lic.No/Date:0310796539 10.06.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their letter No. 46011/77/2007-PC,II dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ECOPUF CP-2009 Blended Polyol	1 kg	Phthalic Anhydride	0.0334 kg
		Diethylene Glycol	0.0860 kg
		Propylene Oxide	0.5908 kg
		Ortho-Toluenediamine (OTDA)	0.0351 kg
		Pentamethyldiethylenetriamine	0.0019 kg
		Dimethyleyclohexylamine	0.0132 kg
		Silicon Surfactant	0.0188 kg
		Catalyst	0.0028 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:10/16/87-ALC1/2015	Party Name: NOSLAR INTERNATIONAL LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
156 HQ File :01/87/050/00133/AM16/	RLA File :05/24/040/00112/AM16/	Lic.No/Date:0510394545 12.06.2015	

Decision: A copy of application has been forwarded to DIPP on 27.08.2015. Comments awaited from DIPP. Reminder to be issued to DIPP to expedite the case.

Case No.:12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
157 HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

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158	Case No.:39/16/87-ALC1/2015	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

159	Case No.:13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

160	Case No.:3/17/87-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00170/AM16/	RLA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	
Decision: The Committee noted that the copy of application under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to send the application within 3 working days.				

161	Case No.:22/16/87-ALC1/2015	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00145/AM16/	RLA File :02/24/040/00046/AM16/	Lic.No/Date:0210205926 26.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

162	Case No.:23/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00146/AM16/	RLA File :02/24/040/00047/AM16/	Lic.No/Date:0210205927 26.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

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Case No.:38/16/87-ALCI/2015	Party Name:SRIRAM COMPOUNDS PVT. LTD.	Meet No/Date:17/87-ALCI/2015 01.10.2015	Status: Deferred
163	HQ File :01/87/050/00161/AM16/	RLA File :05/24/040/00125/AM16/	Lic.No/Date:0510394727 26.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

Case No.:37/16/87-ALCI/2015

Party Name:SHRIRAM SEPL
COMPOSITES PVT LTD

Meet No/Date:17/87-
ALCI/2015
01.10.2015

Status: Approved

HQ File

:01/87/050/00160/AM16/

RLA File

:04/24/040/00034/AM16/

Lic.No/Date:0410160755
01.07.2015

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/31/2015-PC-II dated 30.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
FIBER GLASS REINFORCED PLASTIC PIPES & FITTINGS THEREOF 900 MM DIAMETER - 13.4 MM THICKNESS (WT.APPX.5,090,400 KGS)	1 kg	1. Glass Fiber Rovings	0.3699 kg
		2. Unsaturated Polyester Resin - Isophthalic Grade	0.3273 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:2/14/87-ALCI/2015	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:17/87-ALCI/2015 01.10.2015	Status: Deferred
165	HQ File :01/87/050/00122/AM16/	RLA File :03/95/040/00940/AM15/	Lic.No/Date:0310797022 02.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

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Case No.:3/14/87-ALC1/2015	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status:Deferred
166 HQ File :01/87/050/00123/AM16/	RLA File :04/24/040/00014/AM16/	Lic.No/Date:0410160761 03.07.2015	
Decision: A D/L No. 46011/84/2012-PC.II dated 28.09.2015 was issued by D/o C&PC to firm. The Committee decided to issue last and final reminder to firm giving 30 days time for submission of information.			

Case No.:2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status:Deferred
167 HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

Case No.:3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status:Deferred
168 HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

Case No.:4/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status:Deferred
169 HQ File :01/87/050/00127/AM16/	RLA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	
Decision: A D/L No. 46011/47/2011-PC.II dated 24.09.2015 was issued by D/o C&PC to firm. The Committee decided to issue last and final reminder to firm giving 30 days time for submission of information.			

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170	Case No.:1/16/87-ALC1/2015	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00124/AM16/	RLA File :52/24/040/00021/AM16/	Lic.No/Date:5210041582 17.07.2015	
Decision: The Committee noted that the copy of application under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA, Surat and firm to furnish the application within 3 working days.				

171	Case No.:5/16/87-ALC1/2015	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00128/AM16/	RLA File :05/24/040/00182/AM16/	Lic.No/Date:0510395019 21.07.2015	
Decision: The Committee noted that the copy of application under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

172	Case No.:21/16/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00144/AM16/	RLA File :08/24/040/00093/AM16/	Lic.No/Date:0810135751 28.07.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

173	Case No.:1/17/87-ALC1/2015	Party Name:GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00168/AM16/	RLA File :02/24/040/00076/AM16/	Lic.No/Date:0210206036 31.07.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

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174	Case No.:41/16/87-ALC1/2015	Party Name:AAVYA INDUSTRIES (P)LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00164/AM16/	RLA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

175	Case No.:42/16/87-ALC1/2015	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00165/AM16/	RLA File :34/24/040/00135/AM16/	Lic.No/Date:3410041441 11.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

176	Case No.:43/16/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00166/AM16/	RLA File :30/24/040/00021/AM16/	Lic.No/Date:3010103579 11.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

177	Case No.:44/16/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
	HQ File :01/87/050/00167/AM16/	RLA File :03/95/040/00382/AM16/	Lic.No/Date:0310798233 17.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

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Case No.:2/17/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:17/87-ALC1/2015 01.10.2015	Status: Deferred
178 HQ File :01/87/050/00169/AM16/	RLA File :08/24/040/00177/AM16/	Lic.No/Date:0810135992 07.09.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.			

Meeting ended with thanks to Chair and all participants.

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